

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**APPEAL NO. 68 OF 2021**

M/s Sri Mahalakshmi Hatcheries,  
Rep by its Proprietor Mr. D. Sagar Reddy,  
S/o D. Venkata Ramana Reddy,  
Office at Doruvukatta Village, Kota Mandal,  
Sidavaram Post, Nellore- 524411.

.... APPELLANT

**-VS-**

The Member Secretary,  
State Level Environment Impact Assessment Authority (SEIAA)  
S.No.33-26-14D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamavari Street,  
Kasturibaipet,  
Vijayawada – 520 010. & 1 Others.

... RESPONDENTS

**REPORT FILED BY THE 2<sup>nd</sup> RESPONDENT APPCB**

**DATE- 04-01-2023**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 02-01-2023

Report with regard to Hon`ble NGT, Chennai order dated.14.11.2022 in appeal No.68 of 2021(SZ) in the matter of M/s. Divis Laboratories Ltd., Unit - II operating at Chippada Village & Annavaram Village, Bheemunipatnam Mandal, Visakhapatnam District.

The Hon`ble NGT order dated.14.11.2022 in appeal No.68 of 2021(SZ) in the matter of M/s. Divis Laboratories Ltd., Unit - II operating at Chippada Village & Annavaram Village, Bheemunipatnam Mandal, Visakhapatnam District issued the following:

“4. The Andhra Pradesh Pollution Control Board is also directed to furnish the report regarding violations if any, by the 3rd respondent while discharging the permitted effluent into the sea in their Visakhapatnam plant.

5. For filing the said report, post the matter on 05.01.2023.”

In this regard the Regional Officer, Visakhapatnam submitting the following:

1. M/s Divi's Laboratories Limited (Unit-2) is operating a Bulk Drugs manufacturing unit at Chippada & Annavaram (V), Bhemunipatnam (M), Visakhapatnam District in an area of 495.59 acres with an investment of about Rs.940 Crores.
2. The industry has obtained Coastal Regulation Zone, Environmental Clearance from Ministry of Environment Forests & Climate Change (MoEF&CC) and operating with valid Consent for Establishment (CFE)/Consent for Operation (CFO) of the APPCB to manufacture bulk drugs of 11,887.5 Tons/Annum. The copies of the latest Environmental Clearance (EC), Consent for Establishment & Consent for Operation obtained by the industry are produced at **Annexure-I**.

3. The source of water is river bed of Gosthani river through bore wells/desalination plant. The industry established desalination plant of capacity 4 MLD (2 MLD x 2 No.s) and rejects are discharged into the sea through separate pipeline parallel to the treated effluent pipeline. The industry has obtained permission from EC&CRZ from MoEF&CC/ Consent from APPCB.
4. The industry has provided digital flow meters with totalizers to assess the water consumption for different purposes and maintaining the log records of the readings and also provided digital magnetic flow meters at guard ponds outlets to measure quantity of effluents discharging into Sea.
5. The industry is segregating Low Total Dissolved solids (LTDS) & High Total Dissolved solids (HTDS) effluents at source and treating the effluents separately. The effluents generation per day and point of disposal are submitted below:

<b>Effluent source</b>	<b>Daily generation (KLD)</b>	<b>Point of Disposal</b>
HTDS effluents (COD / TDS>15,000 mg/ltr)	1089.9	<ul style="list-style-type: none"> <li>• Pretreatment followed by stripping of effluents in the Stripper for recovery of organics.</li> <li>• Stripped bottom to evaporate in MEE</li> <li>• MEE &amp; ATFD condensate to ETP</li> <li>• MEE concentrates to ATFD.</li> </ul>

		<ul style="list-style-type: none"> <li>• ATFD salts sent to TSDF.</li> </ul>
LTDS effluents ( COD / TDS) < 15,000 mg/lt) (Process, Boiler Blow Down, Cooling tower blow down, Softener / DM plant / RO plant and NACL effluent	5081.7 KLD	The treated waste water discharged into the sea through marine outfall duly meeting the standards stipulated.
Domestic and Township	920.0 KLD	After treatment in STP, the treated waste water used onland for irrigation, within the industry premises duly meeting the Board discharge standards.

6. The industry has provided treatment facilities viz., Strippers-5 No.s (990 KLD), MEE(03 No.s)-780 KLD followed by ATFD(04 No.s)-166 KL for treatment of HTDS effluents and the MEE & ATFD condensate is sending to ETP as LTDS effluents for treatment. The evaporation salts generated from the MEE followed by ATFD system were collected and sent to TSDF, Parawada for safe disposal.
7. The industry has provided Effluent Treatment Plant of 15,000 KLD of capacity for treatment of LTDS effluents consists of Oil & Grease, Equalization & Neutralization tank, Primary Clarifier, Primary Aeration system, Secondary Aeration system, Anaerobic filters, Secondary Clarifier, Sludge drying beds & filter press and Guard ponds. The treated LTDS effluents are stored in guard ponds (12 No.s) of total capacity

22,278 KL and discharge through marine outfall. The details of the Guard Ponds are as follows:

S. No	Guard Pond No	Capacity (Qty in KL)	Type of effluents stored
1	I	1838	Treated LTDS effluents
2	II	1838	Treated LTDS effluents
3	III	1838	Treated LTDS effluents
4	IV	1838	Treated LTDS effluents
5	V	1838	Treated LTDS effluents
6	VI	1838	Treated NaCl Effluents
7	VII	1750	Treated LTDS effluents
8	VIII	2000	Treated LTDS effluents
9	IX	2000	Treated LTDS effluents
10	X	1750	Treated LTDS effluents
11	XI	2000	Treated NaCl Effluents
12	XII	1750	Treated NaCl Effluents

8. The industry has provided 2 Nos. of pumps (1 No. standby) with discharge rate of 250 m<sup>3</sup>/hr and also laid 12" dia HDPE pipelines of length 3.3 Kms (onland 2.1 Km & In sea 1.2 Km) for discharge of the treated effluents into the Sea. The pipeline connection of marine disposal point is sealed and locked by APPCB officials after completion of disposal.
9. All the units of Effluent Treatment plant are above the ground and the treated effluents stored in guard ponds are discharged into the sea, only after meeting the APPCB Standards, if not meeting the standards the effluents pumped back to ETP for further treatment to meet the Board standards.

10. The industry is discharging the treated NaCl effluents into the sea through marine outfall after meeting the standards stipulated.
11. The industry has carried out validation of the Biological Treatment System and subsequent performance evaluation by CSIR, NEERI, Hyderabad.
12. A.P. Pollution Control Board is monitoring the marine outfall discharges of M/s. Divis Laboratories Ltd., since 2010 and after analyzing treated effluents stored in guard ponds before disposal into the sea. The marine discharge is allowed after meeting the marine discharge standards as per MoEF notification dated 06.08.2021 prescribed for Pharmaceutical (Manufacturing and Formulation) industry in the presence of team of APPCB Officials duly following set of Standard Operating Procedures (SOPs) prepared by the Board for this purpose:
  - a) The APPCB has developed a mobile application for marine discharge supervision and all the information regarding marine discharge is taken up only through the application.
  - b) The marine outfall pipeline, pump, the inlet and outlet of the guard ponds are under the lock & key controlled by APPCB.
  - c) The guard ponds are under continuous surveillance through CC cameras covering the entire area of guard ponds and connected to APPCB website.
  - d) The treated effluents are allowed to store in the guard ponds. The inlet of the guard pond and the outlet of the guard pond are locked by APPCB. Sample of the treated effluent from the guard pond is collected, sealed and uploaded into application (apk) through a QR code and submitted to laboratory without any identification.

- e) The analysis report of the sample is again uploaded to the mobile application and the discharge supervision duties are allotted to the APPCB staff for supervising and monitoring the discharge of effluents from the particular guard pond which have met the APPCB criteria for marine discharge.
  - f) APPCB staff are allotted duties to monitor and supervise the opening of locks for the guard ponds confirming to the Board standards, marine pumps and marine pipeline after noting various onsite parameters like flow meter readings, levels of measuring staff provided in the guard ponds and uploading the respective photographs in to the mobile apk. The marine discharge is allowed under the personnel supervision of the concerned officer and the online CEMS.
  - g) Once the discharge from the guard pond is completed, the outlet of guard pond, marine pump and the marine pipeline are locked and sealed with signature of the duty officer. The inlet of the guard pond is open to facilitate the receipt and storage of treated effluents.
13. The following equipment and procedures ensure that only treated effluents meeting the APPCB standards are discharged into the Sea:
- a) Provision of CC cameras at the guard ponds,
  - b) Online CEMS with IoT devices directly uploading the quality of effluents being discharged without any interface,
  - c) Sample collection & analysis uploaded into mobile apk without any physical identification of the samples collected so that the source of samples cannot be identified either by the sample collecting officer or the laboratory staff analyzing the samples
  - d) Other checks & balances provided in the SOPs. The SOP followed by APPCB is produced at **Annexure-II**.

14. The industry has installed online pH, Total suspended solids (TSS), Total Organic carbon (TOC) analyzer in the marine pipeline & web cameras, which were connected to the Central Pollution Control Board (CPCB)/A.P.Pollution Control Board(APPCB) web site for continuous monitoring of treated effluent being discharged into the sea and for dissemination of data to the public.
15. The industry has provided 5 No.s of Sewage Treatment Plants of total capacity 1155 KLD to treat the domestic effluents generated in the industry and after treatment the treated sewage effluents are utilizing for greenbelt development.
16. The marine outfalls were established as per the design approvals provided by the National Institute of Oceanography (NIO) after carrying out study on suitability of location of disposal of effluents in the sea, with regard to their impact on the marine environment duly considering the available dilution and physical, chemical & biological characteristics of the Coastal Environment. The design of the marine outfalls provided in the industry is approved by the Ministry of Environment, Forests & Climate Change (MoEF&CC).
17. APPCB conducted studies through National Institute of Oceanography (NIO), Visakhapatnam to assess the marine outfalls of different industries established in the areas between Pydibheemavaram and Nakkapalli of North Andhra Coast in the year 2011. The NIO submitted report in the year 2014 and it is reported that "it is concluded from the present results that the coastal waters studied are not affected by the discharge of industrial effluents through marine outfalls and the small changes noticed may be due to the seasonal variations of chemical constituents caused through run off and other local activities".

18. APPCB again conducted the study through NIO to carry out an assessment of the marine environment at and around the marine outfall points (MOP) of industries between Pydibhimavaram (Srikakulam district) and Kesavaram (Visakhapatnam district) of north Andhra coast to ascertain cumulative effects, if any, on the ecology, water and sediment quality due to the discharge of treated effluents in to the coastal waters. Accordingly, CSIR-NIO has carried out field campaigns during pre monsoon (February -March, 2018) and post monsoon (December, 2018) seasons in the coastal waters of north Andhra coast between Pydibhimavaram and Kesavaram for in-situ observations. The NIO submitted report to APPCB.
19. Based on the recommendations of the NIO report, APPCB has issued a instructions to the industry on 27.05.2022 to conduct monthly eco-toxicology tests on treated effluent, trace metals and major organic compounds present in the treated effluent by CSIR-National Institute of Oceanography (NIO), Visakhapatnam. The industry approached NIO to conduct monthly reports and CSIR-NIO conducting monthly reports. Till now the industry has submitted monthly reports for the month of June, July, August & September-2022.
20. Summary of Eco-toxicity test reports of treated effluent for the month of June, July, August & September-2022 of Divi's Laboratories Limited is submitted below:

Month	NIO Report summary
<b>June-22</b>	1. The results of the bio-assay experiment revealed that the eco-toxicity levels of the treated effluent collected from M/s Divis Laboratories Limited meet the CPCB standard of 90% survival after 96 hours in the 100% effluent' as the mortality of the

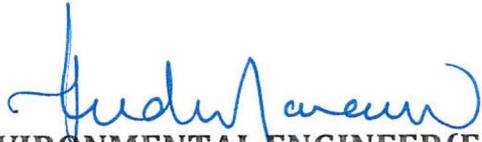
	<p>zebrafish in 100% effluent after 96 hours is only 9.99%. Based on the survival rate of zebrafish at different concentrations of effluent, the median lethal concentrations (LC50 and LC10) from the model (LDP Line) are 904% and 104%, respectively.</p> <ol style="list-style-type: none"> <li>2. Trace metal concentrations determined in the treated effluent are within the limits prescribed by CPCB for treated effluent of sea discharge.</li> <li>3. The concentration of total phenolic compounds in the treated effluents is 0.007 mg/l and very well within the limits of CPCB for Phenolic compounds (1.0 mg/l).</li> <li>4. Overall the characteristics of the treated effluents collected from guard pond No. 9 on 25<sup>th</sup> June 2022 complies with the CPCB norms for the release of treated effluent into the sea.</li> </ol>
<p><b>July-22</b></p>	<ol style="list-style-type: none"> <li>1. The mortality of the zebrafish in 100% effluent after 96 hours is only 9.99%. Based on the survival rate of zebrafish at different concentrations of effluent, the median lethal concentrations (LC50 and LC10) from the model (LDP Line) are 1023% and 109%, respectively.</li> <li>2. Trace metal concentrations determined in the treated effluent are within the limits prescribed by CPCB for treated effluent of sea discharge.</li> <li>3. The concentration of total phenolic compounds is only 0.024mg/l and very well within the limits of</li> </ol>

	<p>CPCB for Phenolic compounds (1.0 mg/l)..</p> <p>4. Overall the characteristics of the treated effluents collected from collected from guard pond No. 10 on 4<sup>th</sup> July 2022 complies with the CPCB norms for the release of treated effluent into the sea.</p>
<b>Aug-22</b>	<p>1. The mortality of zebrafish in 100% effluent after 96 hours is only 6.66%. Based on the survival rate of zebrafish at different concentrations of effluent, the median lethal concentrations for the survival of 50% and 90% organisms (LC50 and LC10, respectively) from the model (LDP Line) are 1033% and 118%, respectively.</p> <p>2. Trace metal concentrations determined in the treated effluent are within the limits prescribed by CPCB for treated effluent of sea discharge.</p> <p>3. The concentration of total phenolic compounds is only 0.012 mg/l and very well within the limits of CPCB for Phenolic compounds (1.0 mg/l).</p> <p>4. Overall the characteristics of the treated effluents collected from guard pond No. 9 on 6<sup>th</sup> August 2022 complies with the CPCB norms for the release of treated effluent into the sea.</p>
<b>Sept-22</b>	<p>1. The mortality of zebrafish in 100% effluent after 96 hours is only 6.66%. Based on the survival rate of zebrafish at different concentrations of</p>

	<p>effluent, the median lethal concentrations for the survival of 50% and 90% organisms (LC50 and LC10, respectively) from the model (LDP Line) are estimated as 843% and 131%, respectively.</p> <p>2. Trace metal concentrations determined in the treated effluent are within the limits prescribed by CPCB for treated effluent of sea discharge.</p> <p>3. The concentration of total phenolic compounds is only 0.018 mg/l and very well within the limits of CPCB for Phenolic compounds (1.0 mg/l)..</p> <p>4. Overall the characteristics of the treated effluents collected from Guard pond No. 8 on 2nd September 2022 complies with the CPCB norms for the release of treated effluent into the sea.</p>
<b>Oct-22</b>	The treated effluent collected from guard pond No. 6 by NIO and the industry yet to submit report.
<b>Nov-22</b>	The treated effluent collected from guard pond No. 9 by NIO and the industry yet to submit report.

21. As per the log records maintained by the industry, the average production is 19.12 TPD during the period from June-2022 to November-2022 which are within the APPCB consent limit i.e., 32.6 TPD.

22. As per the log records maintained by the industry, the average water consumption is 4741 KLD during the period from June-2022 to November-2022 which are within the APPCB consent limit i.e., 11084 KLD.
23. As per the log records maintained by the industry, the average water discharge of treated effluents into sea after treatment is 1191 KLD during the period from June-2022 to November-2022 which are within the APPCB consent limit i.e., 1881.4 KLD.
24. M/s. Divis Laboratories Limited is categorized under 17 categories of highly polluting industries and this industry inspected once in six months by higher officials from Board Office under randomized inspections to verify the compliance status of the APPCB consent conditions / standards. In case of any severe violations/pollution observed from the industries, the APPCB reviewing the industries before external advisory (Task Force) Committee Meeting and issuing directions to the industries from time to time for strict compliance with APPCB conditions/directions.

  
ENVIRONMENTAL ENGINEER(FAC)  
02.01.23

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/IND/03/2018/528 - 1394Dt: 27.11.2018

**Sub: SEIAA, A.P. – M/s. Divi's Laboratories Limited (Unit - 2), Bulk Drug Unit -Expansion of Production capacity” of at Sy No. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1 183 and 184 of Chippada Village and Sy No. 1, to 4, 6, 45, 46 and Sy.Nos.107,158, 168 to 172, Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District, Andhra Pradesh -Environmental Clearance - Expansion- Issued - Reg.**

- I. This has reference to your EC application submitted through online on 03.03.2018 (Proposal No.SIA/AP/IND2/21924/2017) and EIA report submitted on 10.08.2018, seeking Environmental Clearance for manufacturing of **Bulk Drugs Manufacturing Unit** in the name of **M/s. Divi's Laboratories Limited (Unit - 2), Bulk Drug Unit -Expansion of Production capacity”** of at Sy No. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1 183 and 184 of Chippada Village and Sy No. 1 to 4, 6, 45, 46 and Sy.Nos.107,158, 168 to 172, Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District. The total area of the site is 495.59 Acres / 200.56 Ha. The total cost of the project for expansion is Rs.150.0 Crores and the production capacity of the project is as follows:

	Existing	Proposed	Total after expansion
Product capacity	6319.5 MTPA	4420 MTPA	10739.2 MTPA
No of Products	87 + R&D products	Products dropped-7 Products added-9	89 + R&D products



**List of proposed products including existing products after Expansion:**

S. No.	Products List	Proposed quantity after expansion (MTA)
1	DL -NAPROXEN From 1960 to 2525 TONS for Nap/ SN mfg	1500
2	NAPROXEN	600
3	NAPROXEN (SODIUM)	1600
4	RALTEGRAVIER	50
5	GABAPENTIN	2900
6	ASTAXANTHIN	70
7	BETA-CAROTENE	80
8	MOC-VALINE	5
9	PREGABALIN	50
10	ESOMEPROZOLE	5
11	RANOLAZINE	20
12	MESALAMINE	150
13	LAMOTRIGINE	90
14	SUMATRIPTAN	4
15	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER /DHPM (ELENTRA)	15
16	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL	100
17	ABACAVIR	5
<b>18</b>	<b>R&amp;D PRODUCTS</b>	<b>100</b>
19	CAPECITABINE	30
20	LYCOPENE	15
21	OLMISARTAN (EPIC)	5
22	IBUPROFEN	1000
23	CARBAMAZEPINE	300
24	CARBAMIC ACID	300
25	HYDROXY METHYL TRIAZOLINONE (HMT)	2
26	R-AMINO BUTANOL	5
27	DTTA SALT	5
28	5-AMINO-2-METHYL BENZENE SULFONAMIDE	5
29	D-11	1
30	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10
31	INTERMEDIATE OF LEVETIRACITAM	50
32	BUPROPION HCL	5
33	DCAM	10
34	2,4- WING ACTIVE ESTER (ZODIAC)	20

S. No.	Products List	Proposed quantity after expansion (MTA)
35	ATOVAQUINE (IVAX-NEW)	1
36	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	100
37	Z-L VALINE	5
38	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	250
39	SIGMA (DEXTROMETHORPHAN HBR)	2
40	ATIPA ( ATIPADICHLORIDE)	250
41	IMPALA WITH BAH & 3-HAP	175
42	F MOC OSU	0.5
43	CPCCA (KEY)	30
44	VENLAFAXINE	15
45	SIMVASTATIN	30
46	SITAGLIPTIN PHOSPHATE & KETOAMIDE	150
47	CARBIDOPA	50
48	LEVODOPA	200
49	TRIPROLIDINE HCL	2
50	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID ( CLASSIC)	1
51	VIGABATRINE	5
52	CKE	20
53	ORLISTAT	30
54	DIAL	1
55	CANTHAXANTHIN	5
56	ASCORBYL PALMITATE	10
57	LOSARTAN (MECEDES)	100
58	ALENDRONIC ACID (OPTRA)	10
59	BOSENTAN MONOHYDRATE (LILLY)	5
60	ENTACAPONE	5
61	IRBESARTAN	25
62	4-ISOPROPYL-3- METHYL PHENOL/ IPMP (DIONE)	1
63	VALSARTAN (CHEVORLET)	100
64	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE /GW776994 (MIMAS)	15
65	4-CHLORO-6- METHOXY-7(3-MORPHOLIN-4-YL PROPOXY) QUINOLINE (ERIS)	1
66	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY-2-METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE (NANO)	2
67	2-((1,5-BIS (BENZHYDROXY)-4-OXO -1,4-DIHYDROPYRIDIN-2-YL)METHOXY)ISOINDOLINE-1,3-DIONE (SWALLOW)	2
68	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4-OXADIAZOLE	1
69	4-[(5-METHYLPYRIDIN-2-YL)METHOXY]ANILINE DIHYDROCHLORIDE	1

S. No.	Products List	Proposed quantity after expansion (MTA)
70	(1S)-2-AMINO-1-{3-[3-(BENZYLOXY)PROPOXY]PHENYL}ETHANOL HYDROCHLORIDE	1
71	APOCAROTENOL	2
72	LUTEIN	2
73	LEVODOPA ETHYLESTER SUCCINATE	1
74	PHTHALAZINONE	1
75	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE (GSK 283119A)	1
76	ENOXAPARIN SODIUM	1
77	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCOPYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1
78	LACOSAMIDE	1
79	SUVOREXANT HCL (INCLUDING AMINE HCL & TRIAZOLE ACID)	5
80	PROPAN-2-YL(2R)-2-{{{(R)-({(2R,3R,4R,5R)-4-CHLORO-5-[2,4-DIOXO-3,4-DIHYDROPYRIMIDIN-1(2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL}METHOXY)(PHENOXY)PHOSPHORYL}AMINO}PROPANOATE	5
81	DOULTEGRAVIR	2
82	ALLOGLIPTIN	1
83	MERABAGRAN	1
84	VILDAGLIPTIN	1
85	LINAGLIPTIN	1
86	VILAZODONE HCL	1
87	PIPREQUINE	1
88	SOFOSBUVIR	1
89	ETHYLESTER	2
	<b>Total</b>	<b>10739.5</b>

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **12.10.2018**. The project proponent and their consultant M/s.Ramky Enviro Services Private Limited have attended the meeting and presented the final EIA report. The Committee noted that M/s. Divi's Laboratories Limited (Unit - 2), obtained the Environmental Clearance for modernization of Bulk Drug Unit at MoEF&CC, New Delhi vide EC Order No. F.No.J-11011/316/2016-IA-II(I), dated 1<sup>st</sup> August 2017. The present proposal is for expansion of production capacity of Bulk drug Unit. [ existing capacity as per EC order for bulk drug products -87 Nos. and R&D products and after expansion bulk drug products to 89 Nos. and R&D products ]. The Chippada and Annavaram villages are notified as industrial areas i.e., IDA- Chippada for Chippada and Annavaram villages in Visakhapatnam District. Earlier this proposal was appraised in the

SEAC, A.P. meeting held on 06.04.2018 and the Committee noted that the proposed project falls under Item No. 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye Intermediates; bulk and the exemption of public consultation , as provided under Para 7(i) III.Stage (3)(i)(b) of EIA Notification, 2006. The Committee recommended for issue the Standard Terms of Reference (TOR) with exemption of public hearing to the expansion of bulk drug production capacity from the existing bulk drug products: 87 Nos. and R&D products – 6319.5 Tons per annum to 89 Nos. and R&D products – 10739.5 Tons per annum.. The Authority in its meeting held on 24.04.2018 agreed with the recommendations of SEAC, A.P. for issue of Standard TOR with exemption of public hearing as it is located in IDAs - Chippada and Annavaram in Visakhapatnam District and for issue of Addl. TOR that the project proponent shall submit *the certificate of compliance of EC order of existing Bulk Drug Unit*. The SEIAA, A.P., on 14.05.2018 issued the TOR to the industry with exemption of public hearing as it is located in IDAs - Chippada and Annavaram in Visakhapatnam District and the Addl. TOR. The industry prepared the EIA report and submitted the application for Environmental Clearance through online on 10.08.2018 and requested for issue of Environmental Clearance (EC). The industry has not submitted the certified compliance report of the existing Environmental Clearance Order dated 01.08.2017. The industry submitted the Half- yearly compliance report to the MoEFCC, Regional Office, Chennai on 07.07.2018. The industry, on 19.09.2018, requested the MoEFCC, Regional Office, Chennai for the certified compliance report of EC order dated 01.08.2017, but the report is not yet received. The project proponent presented the final EIA Report with self Half-yearly compliance reports of the earlier Environmental Clearance issued on 01.08.2017 and the existing industry's CFO compliance reports. As per the EIA report, the existing bulk drug unit consented production capacity is 6,319.5 TPA, waste water generation - 1448.7 KLD, Treated effluent reused - 600 KLD and Sea discharge – 814 KLD. After expansion, the proposed production capacity is 10,739.5 TPA, waste water generation -3737 KLD, Treated effluent reused – 1850 KLD and Sea discharge- 1887 KLD. As per the EC Order dated 1<sup>st</sup> Aug 2017 of the industry, the permitted Sea discharge is 814 KLD after meeting the marine standards through a dedicated pipeline from the industry to the sea. Now, after proposed expansion, the sea discharge will increase from 814 KLD to 1887 KLD for which they have to obtain the CRZ clearance for the enhancement of marine outfall discharge under CRZ Notification 2011. *The Committee after deliberations and taking the cognizance of the compliance reports of the industry, recommended for issue of Environmental Clearance for expansion to manufacture the Bulk drugs (89 products) and R&D products : production capacity from 6319.50 Tons per annum to 10739.50 Tons per annum duly stipulating a conditions (i) . The industry shall obtain the CRZ Clearance under the Coastal Regulation Zone Notification 2011; (ii). To take conservation measures for safety of sea turtles in the*

*Gosthani River estuary*. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **28.10.2018** examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance to the project as recommended by the earlier SEAC. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **A. Special Conditions:**

- i. *The industry shall obtain the CRZ Clearance under the Coastal Regulation Zone Notification 2011;*
- ii. *To take conservation measures for safety of sea turtles in the Gosthani River estuary*
- iii. The industry shall segregated effluents into different streams i.e. High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS.
- iv. The industry shall develop waste factors for different streams of effluents and solid waste.
- v. The industry shall provide two stage scrubbing system to control process emissions.
- vi. The industry shall provide solvent recovery system.
- vii. The industry shall provide hazardous waste container (drums) cleaning/washing system.
- viii. The industry shall provide mass flow meter to measure quantity of steam consumed for MEE system.
- ix. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
- x. The industry shall provide stream stripping system to handle volatile matter in the effluents.
- xi. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

#### **B Specific Conditions:**

##### **a) Air pollution:**

The proponent shall comply with the following for controlling air pollution after expansion:

SI No	Details of the stack	Stack-1	Stack-2	Stack-3	Stack-4	Stack-5	Stack - 6
1.	Attached	Hazardous	Boilers	Boilers	Boilers	DG sets	Boiler

	to	waste incinerator				(captive use)	
2.	Capacity	9000 kg/day	Common stack attached 2 x 16 TPH (1 No standby)	Common stack attached 1 x 6 TPH & 1 x 2 TPH (standby)	24 TPH (3 x 8 TPH FBC of which 1 No of FBC of 8 TPH standby)	10x1250 KVA (four are new) 14x1500 KVA (eight are new) 2x 320 KVA 2x 125 KVA 2x1000 KVA 1x62.5 KVA 1 x 10 KVA	1 X 24 TPH Coal fired boiler
3.	Fuel	Diesel	Coal	Coal	Coal	Diesel	Coal
4.	Stack height	30 m	35 m	30 m	35 m	15 m	35 m
5.	Control equipment	Spray dryer, Quencher Scrubber, dust collector & bag filters	Dust collector followed by bag filters	Common multi cyclones	Electrostatic precipitators	Silencers, Acoustic enclosures	Electrostatic precipitators

- I. The concentration of particulates in the emission shall not exceed  $115 \text{ mg/Nm}^3$ . Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., shall be provided to monitor stack emissions. Adequate stack height shall be provided for existing D.G. Sets as per CPCB norms.
- II. The process emissions shall be routed through two stages scrubber system. Scrubbed liquid shall be treated and reused or subjected to MEE.
- III. Necessary measures shall be taken to control odour as far as possible. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor continuously the VOC emissions with recording facility.
- IV. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
- V. The area of the greenbelt shall not be less than 33% of the total area of the site.

Greenbelt with tall growing trees shall be developed along the boundary of the site.

- VI. Raw materials shall be transported in covered trucks. Raw materials shall be stored under sheds. All the belt conveyors shall be covered with G.I. sheets. Appropriate dust suppression system shall be provided all around the stockpiles and conveyor system. All the roads in the plant area shall be asphalted / concreted and water shall be sprinkled to suppress the dust.
- VII. Fugitive emissions from storage tanks will be avoided by providing air condensers.
- VIII Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MOEF&CC, GOI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with APPCB. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

**b) Water Pollution after expansion:**

- i The total water requirement after expansion shall not exceed 5942 KLD (Fresh 4092 KLD, Recycle 1850 KLD). Quantity of water used for Process is 652 KLD, washings - 400 KLD, Boiler - 1500 KLD, DM / Softener plant - 500 KLD, Others (incinerator, scrubbing) - 50 KLD, cooling tower make up - 1000 KLD, Domestic - 600 KLD & for Development of greenbelt - 1240 KLD.
- ii The total waste water generation after expansion is 3737 KLD, Out of that; 797 KLD is from Process; 400 KLD is from washings; 850 KLD is from Boiler blow down; 600 KLD is from cooling towers; 50 KLD is from Scrubbing; 500 KLD from softner / DM Plant / RO plant; 540 KLD is from Domestic. The treated waste water of 1850 KLD shall be reused and 1887 KLD shall be treated in ETP and discharge to sea after meeting marine discharge standards.
- iii High TDS stream shall be sent to stripper for separation of organic compounds and separated organics shall be disposed to cement plants for co-processing & distilled effluents shall be recycled. Stripped effluents shall be forced evaporated in MEE. Condensate from MEE & ATFD condensate shall be mixed with low TDS effluents for treatment. The treated water shall be discharge in to sea after meeting marine discharge standards. MEE Concentrate shall be sent to ATFD. Salts from ATFD shall be sent to TSDF. The High COD stream shall be stripped in stripper and shall be treated in the existing ETP after treatment shall be disposed to sea after meeting marine discharge standards. The Low TDS stream & domestic shall be treated in ETP (physical, Chemical and Biological) after treatment in ETP shall be disposed to sea after meeting marine standards. The boiler blow down, cooling blow down, DM Plant re-generation / RO plant rejects (raw water) after neutralization & central monitoring basin shall be disposed in to sea after meeting marine discharge standards.

- iv The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.

**c) Solid Waste after expansion:**

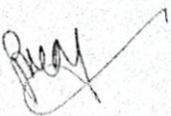
- i. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran. boundary movement) Rules, 2016 and its amendments thereof.
- ii. The process residue - 5272 kg/day shall be sent to cement plants for co-processing or for incineration onsite / TSDF; ETP Sludge – 340 kg/day shall be sent to TSDF for secured land filling; MEE or FE Salts – 664 kg/day shall be sent to TSDF for secured land filling; Incinerated ash – 130 kg/day shall be sent to TSDF, for secured land filling; Off specified & Discarded raw materials, lab chemicals & products- 50 kg/day shall be sent to TSDF / cement industries; Containers & Container liners of Hazardous chemicals & hazardous wastes – 3400 containers – Nos/month & Liners- 8500 kg/month shall be disposed to the outside agencies after detoxification; Spent Carbon – 1200 kg/day shall be sent to the authorize cement plants for co-processing (or) incineration at onsite / TSDF; Used oil / Waste lubricant oil – 340 ltrs/month shall be sent to authorised re-processors / recyclers; Spent solvents – 440 kl/day shall be recovered within the premises; Mixed spent solvent – 140 kl/day shall be sent to authorised agencies / Co-incineration in cement industries; Spent acid – 60 kl/day shall be sent to authorised agencies; Spent Catalysts – 3400 kg/month shall be sent to authorised re-processors / recyclers.

**B. General Conditions:**

- i. **This order is valid for a period of 7 years.**
- ii. “Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity / construction work at site.
- iii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- iv. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.

- v. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, Ammonia, VOCs monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality (RPM, SPM, PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, Ammonia, VOCs) should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- x. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xi. The funds of earmarked for environmental protection measures (**Capital cost of Rs.60 Crores & Recurring cost of Rs.6 Crores/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Bangalore.
- xii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.

- xiii. The Regional Office of MOEF&CC located at Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P. This order shall be displayed in the website of the project proponent.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii The company shall undertake eco-development measures including community welfare measures in the project area.
- xix. The proponent shall obtain all other mandatory clearances from respective departments.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



xxii The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri Rao Divi, Project Director,  
M/s. Divi's Laboratories Limited (Unit - 2),  
Chippada (V), Annavaram (Post),  
Bhimunipatnam (M),  
Visakhapatnam District - 531162,  
Ph.No.08922 248911

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
- ✓ 3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*P. Munna Swamy Reddy*  
SENIOR ENVIRONMENTAL ENGINEER (EC)

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Website: www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT****Order No.196/APPCCB/CFE/RO-VSP/HO/2012****04/08/2020**

Sub: APPCB – CFE - M/s. Divis Laboratories Ltd., Unit – II, Sy. Nos. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1, 183 and 184 of Chippada Village and Sy. Nos. 1 to 4, 6, 45, 46 & Sy. Nos. 107, 158, 168 to 172 of Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District - Consent for Establishment (CFE) of the Board for **CHANGE OF PRODUCT MIX** under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:
1. EC order dt.27.11.2018 issued by SEIAA, AP.
  2. Industry's CFE application received through Single Desk Portal on 06.07.2020.
  3. R.O's inspection report dt.27.07.2020.
  4. CFE Committee meeting held on 29.07.2020.
  5. Industry's mail dt.28.07.2020 and 29.07.2020.

- In the reference 1st cited, an application was submitted to the Board seeking Consent for
1. Establishment (CFE) for **CHANGE OF PRODUCT MIX** to produce the following products with installed capacities as mentioned below, without any additional investment.

As per CFE (CPM) Order dt.31.01.2019:

S. No.	Product Name	Qty. to be manufactured TPM	No. of stages
1	DL -NAPROXEN 3070 TONS for Nap/ SN	1200.0	3
2	NAPROXEN	1200.0	1
3	NAPROXEN (SODIUM)	1800.0	1
4	GABAPENTIN	3000.0	3
5	IBUPROFEN	50.0	1
6	CARBAMAZEPINE	100.0	1
7	CARBAMIC ACID	250.0	1
8	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	250.0	8
9	ATIPA ( ATIPADICHLORIDE)	250.0	3
10	LEVODOPA	200.0	2
11	IMPALA WITH BAH & 3-HAP	125.0	5
12	MESALAMINE	250.0	1
13	SITAGLIPTIN PHOSPHATE & KETOAMIDE	200.0	3
14	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	50.0	3
15	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-	50	2

	(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL		
16	LOSARTAN	10.0	4
17	VALSARTAN	600.0	2
18	LAMOTRIGINE	90.0	1
19	BETA-CAROTENE	80.0	2
20	ASTAXANTHIN	70.0	6
21	RALTEGRAVIER	50.0	2
22	PREGABALIN	200.0	4
23	INTERMEDIATE OF LEVETIRACITAM/ LEVETRACITAM	5.0	1
24	CARBIDOPA	50.0	3
25	CAPECITABINE	30.0	5
26	ORLISTAT	30.0	4
27	SIMVASTATIN	20.0	4
28	4-CPCCA	30.0	2
29	IRBESARTAN	5.0	3
30	RANOLAZINE	20.0	2
31	2,4- WING ACTIVE ESTER (ZODIAC)	10.0	1
32	CKE	20.0	1
33	LYCOPENE	15.0	2
34	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER /DHPM (ELENTRA)	15.0	2
35	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE /GW776994 (MIMAS)	15.0	1
36	VENLAFAXINE	50.0	1
37	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10.0	1
38	DCAM	10.0	1
39	ASCORBYL PALMITATE	10.0	1
40	ALENDRONIC ACID (OPTRA)	10.0	1
41	MOC-VALINE	5.0	1
42	ESOMEPROZOLE	5.0	1
43	ABACAVIR	5.0	1
44	OLMISARTAN (EPIC)	5.0	2
45	R-AMINOBTANOL	5.0	1
46	DTTA SALT	5.0	2
47	5-AMINO-2-METHYL BENZENE SULFONAMIDE	5.0	1
48	BUPROPION HCL	5.0	1
49	Z-L VALINE	5.0	1
50	ENTACAPONE	5.0	1
51	VIGABATRINE	5.0	1
52	CANTHAXANTHIN	5.0	1
53	BOSENTAN MONOHYDRATE (LILLY)	5.0	3
54	SUVOREXANT HCL (INCLUDING AMINE HCL & TRIAZOLE ACID)	5.0	4
55	PROPAN-2-YL(2R)-2-{{(R)-((2R,3R,4R,5R)-4-CHLORO-5-	5.0	1

	[2,4-DIOXO-3,4-DIHYDROPYRIMIDIN-1(2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL}METHOXY)(PHENOXY)PHOSPHORYL]AMINO}PROPANOATE		
56	SUMATRIPTAN	4.0	3
57	ETHYLESTER	15.0	1
58	DOULTEGRAVIR	2.0	1
59	HYDROXY METHYL TRIAZOLINONE (HMT)	7.0	1
60	SIGMA (DEXTROMETHORPHAN HBR)	2.0	2
61	TRIPROLIDINE HCL	5.0	2
62	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY-2-METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE (NANO)	2.0	2
63	APOCAROTENOL	2.0	2
64	LUTEIN	2.0	1
65	2-((1,5-BIS (BENZHYDROXY)-4-OXO -1,4-DIHYDROPYRIDIN-2-YL)METHOXY)ISOINDOLINE-1,3-DIONE (SWALLOW)	2.0	6
66	LACOSAMIDE	50.0	1
67	D-11	1.0	5
68	ATOVAQUINE (IVAX-NEW)	1.0	1
69	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID ( CLASSIC)	1.0	1
70	DIAL	1.0	2
71	4-ISOPROPYL-3- METHYL PHENOL/ IPMP (DIONE)	1.0	1
72	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4-OXADIAZOLE	1.0	1
73	4-[(5-METHYLPYRIDIN-2-YL)METHOXY]ANILINE DIHYDROCHLORIDE	1.0	2
74	(1S)-2-AMINO-1-{3-[3-(BENZYLOXY)PROPOXY]PHENYL}ETHANOL HYDROCHLORIDE	1.0	3
75	LEVODOPA ETHYLESTER SUCCINATE	1.0	1
76	PTHALAZINONE	1.0	1
77	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE	1.0	1
78	ENOXAPARIN SODIUM	1.0	3
79	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCOPYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1.0	1
80	ALLOGLIPTIN	1.0	5
81	MERABAGRAN	1.0	3
82	VILDAGLIPTIN	1.0	2
83	LINAGLIPTIN	1.0	4
84	VILAZODONE HCL	1.0	1
85	PIPREQUINE	1.0	2
86	SOFOSBUVIR	1.0	1
87	4-CHLORO-6- METHOXY-7(3-MORPHOLIN-4-YL PROPOXY) QUINOLINE (ERIS)	1.0	3
88	F MOC OSU	0.5	1

89	TICAGRELOR	20.0	9
90	R&D PRODUCTS	100.0	-
<b>Total</b>		<b>10739.5 TPA</b>	

Total Production capacity 10,739.5 TPA @ 365 days – 29,421.917 kg/day.

**After Change of Product Mix:**

S. N o.	Product Name	Qty as per CFO dt.06.03.2019 (MTA)	Qty (MTA)
1	DL –NAPROXEN 3070 TONS for Nap/ SN	1200	<b>1100</b>
2	NAPROXEN	1200	1200
3	NAPROXEN (SODIUM)	1800	1500
4	GABAPENTIN	3000	3000
5	IBUPROFEN	50	50
6	CARBAMAZEPINE	100	100
7	CARBAMIC ACID	250	150
8	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	250	250
9	ATIPADICHLORIDE/ IOHEXOL	250	250
10	LEVODOPA	200	200
11	IMPALA WITH BAH & 3-HAP	125	125
12	MESALAMINE	250	250
13	SITAGLIPTIN PHOSPHATE & KETOAMIDE	200	200
14	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	50	50
15	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL	50	50
16	LOSARTAN	10	10
17	VALSARTAN	600	600
18	LAMOTRIGINE	90	90
19	BETA-CAROTENE	80	80
20	ASTAXANTHIN	70	70

21	RALTEGRAVIER	50	50
22	PREGABALIN	200	200
23	INTERMEDIATE OF LEVETIRACITAM	5	5
24	CARBIDOPA	50	50
25	CAPECITABINE	30	30
26	ORLISTAT	30	30
27	SIMVASTATIN	20	20
28	4-CPCA	30	30
29	IRBESARTAN	5	5
30	RANOLAZINE	20	20
31	2,4- WING ACTIVE ESTER	10	10
32	CKE (As 100%)	20	20
33	LYCOPENE	15	15
34	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER	15	15
35	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	15	15
36	VENLAFAXINE	50	50
37	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10	10
38	DCAM	10	10
39	ASCORBYL PALMITATE	10	10
40	ALENDRONIC ACID	10	10
41	MOC-VALINE	5	5
42	ESOMEPROZOLE	5	5
43	ABACAVIR	5	5
44	OLMISARTAN	5	5
45	R-AMINOBTANOL	5	5
46	DTTA SALT	5	5
47	5-AMINO-2-METHYL BENZENE SULFONAMIDE	5	5
48	BUPROPION HCL	5	5

49	Z-L VALINE	5	5
50	ENTACAPONE	5	5
51	VIGABATRINE	5	5
52	CANTHAXANTHIN	5	5
53	BOSENTAN MONOHYDRATE	5	5
54	SUVOREXANT HCL (INCLUDING AMINE HCL & TRIAZOLE ACID)	5	5
55	PROPAN-2-YL(2R)-2-{{(R)-({(2R,3R,4R,5R)-4- CHLORO-5-[2,4-DIOXO-3,4-IHYDROPYRIMIDIN-1 (2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL} METHOXY)(PHENOXY) PHOSPHORYL] AMINO}PROPANOATE	5	5
56	SUMATRIPTAN	4	4
57	ETHYLESTER	15	15
58	DOULTEGRAVIR	2	2
59	HYDROXY METHYL TRIAZOLINONE (HMT)	7	7
60	DEXTROMETHORPHAN HBR	2	2
61	TRIPROLIDINE HCL	5	5
62	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY- 2- METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE	2	2
63	APOCAROTENOL	2	2
64	LUTEIN	2	2
65	2-((1,5-BIS (BENZHYDROXY)-4-OXO -1,4- DIHYDROPYRIDIN-2- YL)METHOXY)ISOINDOLINE-1,3-DIONE	2	2
66	LACOSAMIDE	50	50
67	D-11	1	1
68	ATOVAQUINE	1	1
69	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID	1	1
70	DIAL	1	1
71	4-ISOPROPYL-3- METHYL PHENOL/ IPMP	1	1
72	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4- OXADIAZOLE	1	1
73	4-[(5-METHYLPYRIDIN-2-L)METHOXY] ANILINE DIHYDROCHLORIDE	1	1

74	(1S)-2-AMINO-1-{3-[3-BENZYLOXY]PROPOXY} PHENYL}ETHANOL HYDROCHLORIDE	1	1
75	LEVODOPA ETHYLESTER SUCCINATE	1	1
76	PHTHALAZINONE	1	1
77	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE	1	1
78	ENOXAPARIN SODIUM	1	1
79	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCOPYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1	1
80	ALLOGLIPTIN	1	1
81	MERABAGRAN	1	1
82	VILDAGLIPTIN	1	1
83	LINAGLIPTIN	1	1
84	VILAZODONE HCL	1	1
85	PIPREQUINE	1	1
86	SOFOSBUVIR	1	1
87	4-CHLORO-6- METHOXY-7(3-MORPHOLIN-4-YL PROPOXY) QUINOLINE	1	1
88	F MOC OSU	1	1
89	TICAGRELOR	20	20
90	<b>HYDROXY CHLOROQUINE</b>	0	300
91	<b>FAVIPIRAVIR</b>	0	100
92	<b>REMEDSVIR</b>	0	100
93	R&D PRODUCTS	100	100

After CPM, the total number of products will be 93 (including R & D Product) and the total production quantity shall be 10,739.5 TPA.

2. As per the application, the above activity is to be located in the existing premises located at Sy. Nos. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1, 183 and 184 of Chippada Village and Sy. Nos. 1 to 4, 6, 45, 46 & Sy. Nos. 107, 158, 168 to 172 of Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District in an area of 495.59 Acres.

3. The above site was inspected by the Environmental Engineer(FAC), Regional Office, Visakhapatnam A.P Pollution Control Board on 13.07.2020 and observed that the site is surrounded by

**North** : Amanam hill

**South** : Gudivada to Annavaram Road followed by newly acquired land of 71.26 acres

**East** : Annavaram to Tudem Road

**West** : Agricultural lands followed by Chippada(V).

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT FOR CHANGE OF PRODUCT MIX** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent order issued is subject to the conditions mentioned in the Annexure.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

**7. This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

**BATCHU SIVA PRASAD, JCEE(BSP), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER1-APPCB  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**

**M/s. Divis Laboratories Ltd., Unit – II,  
Chippada&AnnavaramVillages, Annavaram  
Mandal &BheemunipatnamManadal,  
Visakhapatnam District.  
mail@divislaboratoreis.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.  
2. The EE, R.O: Visakhapatnam for information and necessary action.

**ANNEXURE**

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.

**Water:**

4. The source of water is Presently the industry is drawing ground water from river bed of Gosthani River through bore wells/ proposed Desalination plant.and the maximum permitted water consumption is as following:

S. No	Purpose	Quantity as per CFE (CPM) Order dt. 31.01.2019 (KLD)			Quantity after CPM (KLD)		
		Fresh	Recycled	Total	Fresh	Recycled	Total
1.	Process	652	0	652	652	0	652
2.	Washings	400	0	400	400	0	400
3.	Boiler feed	700	800	1500	700	800	1500
4.	Cooling	490	510	1000	490	510	1000
5.	Softener/DM plant/RO Plant	500	0	500	500	0	500
6.	Domestic and Township	600	0	600	600	0	600
7.	Others (incinerator scrubbing)	50	0	50	50	0	50
8.	For green belt	700	540	1240	700	540	1240
	<b>Total</b>	<b>4092</b>	<b>1850</b>	<b>5942 KLD</b>	<b>4092</b>	<b>1850</b>	<b>5942 KLD</b>

As per EC order dt. 27.11.2018 the permitted water consumption is 5942 KLD (Fresh 4092 KLD + Recycled 1850 KLD).

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Outlet Description	Quantity as per CFE (CPM) Order dt.31.01.2019 (KLD)		Quantity after CPM (KLD)		
1.	Process	797.0	HTDS – 124.59	797.0	HTDS – 124.59	
			LTDS – 79.83			LTDS – 79.83
			High COD – 197.10 (149.18 +47.92)			High COD – 197.10 (149.18 +47.92)

		High TDS & High COD – 256.2	High TDS & High COD – 256.2
		NaCl effluent -117.0	NaCl effluent -117.0
		Phosphate effluent – 12.0 KLD	Phosphate effluent – 12.0 KLD
		Nitrate Effluent - 7.2 KLD	Nitrate Effluent - 7.2 KLD
		Metal Bearing - 3.08	Metal Bearing - 3.08
2.	Washings (floor)	400.0	400.0
3.	Boiler blow down	850.0	850.0
4.	Cooling blow down	600.0	600.0
5.	Softener / DM plant / RO Plant	500.0	500.0
6.	Domestic and Township	540.0	540.0
7.	Others (incinerator scrubbing)	50.0	50.0
	<b>Total</b>	<b>3737 KLD (1850 KLD reused + 1887 KLD Marine discharge)</b>	<b>3737 KLD (1850 KLD reused + 1887 KLD Marine discharge)</b>

As per EC order dt. 27.11.2018, the quantity of waste water is 3737 KLD (1850 KLD reused + 1887 KLD Marine discharge)

#### Treatment & disposal:

Source of effluent	Treatment	Mode of final disposal
HTDS Process,	-MEE (13.5 KL/hr) & ATFD (3.5 KI/hr). MEE condensate and ATFD condensate mixed with low TDS effluents.	The treated water is to be discharged into the Sea through marine outfall.
High COD Process	Stripper (15 KL/hr). Stripper condensate to cement industries. Stripped off effluent to ETP.	The treated water is to be discharged into the Sea through marine outfall.
HTDS & HCOD Process	Stripper (15 KL/hr) MEE (13.5 KL/hr) & ATFD (3.5 KI/hr) Stripper, MEE condensate and ATFD condensate mixed with low TDS effluents.	The treated water is to be discharged into the Sea through marine outfall.
LTDS Process, Washing	-ETP consists of Oil & Grease traps, Equalisation cum neutralisation tanks (4 Nos.), Primary settling tanks, Aeration tanks (4 Nos.), Settling tanks (4 Nos.), Sludge drying beds, Temporary storage tanks (4 Nos.), Guard ponds (6 Nos. x 1838 cum), RO Plant (4 Nos. x 25 m <sup>3</sup> /annum)	The treated water is to be discharged into the Sea through marine outfall.
LTDS	Boiler blow down, Cooling tower blow down & DM plant/ Raw RO Plant rejects	Wastewater is to be treated in the central monitoring basin and

		recycled.
Nacl effluent	Neutralization	The treated water is to be discharged into the Sea through marine outfall.
Domestic	STP (4 STPs of total 800 KL capacity).	Shall be used for greenbelt development after treatment in STPs

6. The existing treatment system consisting of stripper, MEE, ATFD system with condenser and Biological ETP, RO plant shall be maintained and operated properly. All the units of the treatment system shall be impervious to prevent ground water pollution.

Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

7. The industry shall maintain properly the digital flow meters with totalizers provided at the inlet and outlet of Stripper, MEE, ETP and RO.
8. The industry shall properly operate and maintain online real time monitoring system along with web camera facilities and shall ensure that it is connected to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.

**Air:**

10. The Air pollution Control equipment shall be maintained properly to comply with the following for controlling air pollution:

S. No.	Source of Pollution	Control equipment provided	Stack height in mts
1	Incinerator: - 1 No. Capacity - 9000 KGPD Type – Hazardous waste Fuel used - Diesel - 0.6 KLD.	Spray dryer, Quencher, Scrubber, dust collector & bag filters	30 m
2	2 X 16 TPH Coal fired boiler (1 No. standby)	Dust collector followed by bag filters for each 16 TPH boiler.	Common stack attached to 2 X 16 TPH boilers with stack height of 35 m.
3	2 x 24 TPH Coal Fired Boilers	Electrostatic precipitator	35 m each
4	1 x 6 TPH Coal fired boiler	Multi cyclones to the other boilers 6 TPH & 2 TPH.	Common stack height of 30 m.
5	1 x 2 TPH Coal fired boiler (Standby)		
6	3 X 8 TPH FBC boiler (out of which 1 No. 8 TPH is standby)	Electrostatic precipitators	35 m

7	Generator Set (s): No. of generators with capacities – i. 14 X 1500 KVA, ii. 10 X 1250 KVA, iii. 2 X 1000 KVA, iv. 2 X 320 KVA, v. 2 X 125 KVA, vi. 1 X 62.5 KVA, vii. 1 X 10 KVA	Silencers and acoustic enclosures	15 m each (for 1000 KVA, 1250 KVA and 1500 KVA)
8	Process Emissions Source of process emission – Reactors, Product and raw material handling	Water scrubbers and Alkali scrubbers Vents, condensers and sub coolers All vents of solvent storage tanks are dipped into water drum.	---

11. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
12. The industry shall properly operate and maintain the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
13. The industry shall properly operate and maintain multi-stage scrubbers to the process vents to control the process emissions. The industry shall ensure that online pH measuring facility with auto recording system is connected to the scrubbers.
14. The industry shall properly operate and maintain VOC monitoring system with auto recording facility.
15. The industry shall implement adequate measures to control all fugitive emissions from the plant.
16. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.  
  
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
17. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
18. The industry shall send the used / spent solvents to the recyclers (or) process them

at their own solvent recovery facility within the premises.

19. The evaporation losses in solvents shall be controlled by taking the following measures:
- Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
  - Transfer of solvents shall be done by using pumps instead of manual handling.
  - Closed centrifuges shall be used to reduce solvent losses.
  - All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
  - The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

**Solid / Hazardous Waste:**

20. The industry shall comply with the following for disposal of Solid waste:

S. No	Name of the Solid / Hazardous waste	Quantity permitted as per EC order dt.27.11.2018	Quantity as per CFE order dt. 25.12.2018	After CFE (CPM) application	Mode of Disposal
1.	Process residue	5272 Kg/day	5272 Kg/day	<b>5264 Kg/day</b>	To the authorized Cement industries for Co-processing (or) TSDF, Parawada for incineration.
2.	Spent carbon	1200 Kg/day	1200 Kg/day	<b>1197 Kg/day</b>	
3.	Off specified & Discarded raw materials, lab chemicals & products	50 Kg/day	50 Kg/day	50 Kg/day	To TSDF / Cement industries.
4.	Multiple effect evaporation or forced evaporation salts	664 Kg/day	664 Kg/day	664 Kg/day	To TSDF, Parawada for secured land filling
5.	ETP sludge	340 Kg/day	340 Kg/day	340 Kg/day	
6.	Incineration ash	130 Kg/day	130 Kg/day	130 Kg/day	
7.	Spent solvents	440 KLD	440 KLD	440 KLD	Shall be recovered within the premises / to authorised agency for recovery.
8.	Mixed spent solvent	140 KLD	140 KLD	140 KLD	To authorized recovery units / Authorized cement plant for co-processing.

9.	Spent acids	60 KLD	60 KLD	60 KLD	To authorized agencies
10.	Spent catalysts	3400 Kg/month	3400 Kg/month	3400 Kg/month	To the re-processors / recyclers.
11.	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	Containers – 3400 Nos. /month & Liners – 8500 Kg/month	Containers – 3400 Nos. /month & Liners – 8500 Kg/month	Containers – 3400 Nos. /month & Liners – 8500 Kg/month	To outside agencies, after complete detoxification
12.	Used Oil / Waste lubricant Oil	340 Ltrs/month	340 Ltrs/month	340 Ltrs/month	to authorized Re-processors / Recyclers / to the Cement industries for co-processing.
13.	Insulation Waste and Puff	2 TPD	2 TPD	2 TPD	To authorized agencies (or) TSDF, Parawada / Cement Industries

The solid waste details as per EC order dt. 01.08.2017:

S. No.	Salt description	Source of generation	Quantity of generation	Method Disposal
1.	KCl / K <sub>2</sub> SO <sub>4</sub>	Process	280.21 Kg/day	Sold to outside parties as by-products.
2.	NaSO <sub>4</sub>	Process	1097.42 Kg/day	
3.	Sodium Acetate	Process	268.37 Kg/day	
4.	Wet Iron Sludge	Process	135.4 Kg/day	

21. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.

22. The following rules and regulations notified by the MoEF&CC, Gol shall be implemented.

- a) Regulation of Persistent Organic Pollutants Rules, 2018.
- b) Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
- c) Plastic Waste Management Rules, 2016.
- d) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
- e) Fly Ash Notification, 2016.
- f) Batteries (Management & Handling) Rules, 2010.
- g) E-Waste (Management) Rules, 2016.
- h) Construction and Demolition waste Management Rules, 2016.
- i) Solid Waste Management Rules, 2016.
- j) The Public Liability Insurance Act, 1991 and its amendments thereof.

**Other Conditions:**

23. **The industry shall comply with the conditions stipulated in the EC order dt.27.11.2018.**
24. **The industry shall comply with the standards / conditions prescribed by the Board in the CFO order dt. 06.03.2019 w.r.t. air, water and solid waste.**
25. **The industry shall stop trial runs of the desalination plant, till they obtain CRZ clearance.**
26. **The industry shall submit reply to the show cause notice dt.20.07.2020 issued by the Board.**
27. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time."

<b>S. No.</b>	<b>Details of process emissions</b>	<b>Emission Control system</b>	<b>Emission Standard</b>
1	HCl	Multi stage water scrubbers and alkali scrubbers	35 mg/Nm <sup>3</sup>
2	NH <sub>3</sub>		15 mg/Nm <sup>3</sup>

28. **The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
29. **The industry shall submit a copy of the NOC issued by the Andhra Pradesh State**

**Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**

30. **The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
31. Existing green belt shall not be disturbed due to the proposed expansion. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
32. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
33. **The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., [https://pcb.ap.gov.in/UI/Submission\\_Compliance\\_of\\_EC\\_CFE\\_CFO\\_Direction.aspx](https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx).**
34. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
35. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
36. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**BATCHU SIVA PRASAD, JCEE(BSP), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER1-APPCB  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Divis Laboratories Ltd., Unit – II,  
Chippada & Annavaram Villages, Annavaram  
Mandal & Brijuni Manadal,  
Brijuni District.**

**laboratoreis.com**

Digitally signed by BATCHU  
SIVA PRASAD  
Date: 2020.08.04 19:46:12 IST  
Reason: Approved





ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2463200, Website : www.pcb.ap.gov.in

RED CATEGORY  
CONSENT & AUTHORIZATION ORDER

**Consent Order No : APPCB/VSP/VSP/12368/HO/CFO/2021** 19/03/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Divis Laboratories Ltd., Unit - II,  
(After Expansion)  
Chippada and Annavaram Villages,  
Annavaram Mandal & Bheemunipatnam Mandal,  
Visakhapatnam District.  
E-mail: mail@divislaboratories.com / sbalaji@divislaboratories.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Effluent source	Max. Daily Discharge KLD	Point of Disposal
1	High COD & High TDS Effluents (COD / TDS) > 15,000 mg/lt i. High TDS & High COD- 1039.9 KLD ii. Others (Incinerator scrubbing) - 50.0 KLD	1089.9	<ul style="list-style-type: none"> <li>Pretreatment followed by stripping of effluents in the Stripper for recovery of organics.</li> <li>Stripped bottom to evaporate in MEE.</li> <li>MEE &amp; ATFD condensate to ETP.</li> <li>MEE concentrates to ATFD.</li> <li>ATFD salts shall be routed through M/s. Andhra Pradesh Environment Corporation (APEMC) so as sent to TSDF.</li> </ul>
2	Low COD & Low TDS Effluent (COD / TDS) < 15,000 mg/lt i. Process - 171.8 KLD ii. Washings - 500	671.80	<ul style="list-style-type: none"> <li>The treated waste water shall be discharged into the sea through marine outfall duly meeting the standards stipulated.</li> </ul>

	KLD		
3	i. Boiler Blow Down - 1950 KLD ii. Cooling tower blow down - 1226 KLD iii. Softner / DM plant / RO plant - 850 KLD	4026.0 KLD	<ul style="list-style-type: none"> <li>To reuse as far as possible. After treatment in ETP, remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.</li> </ul>
4	NACL effluent - 383.9 KLD	383.9 KLD	<ul style="list-style-type: none"> <li>The treated effluent shall be discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board</li> </ul>
5.	Domestic and Township	920.0 KLD	<ul style="list-style-type: none"> <li>After treatment in STP, the treated waste water shall be used onland for irrigation, within the industry premises duly meeting the Board discharge standards.</li> </ul>
6	Desalination Plant Reject	12.0 MLD	<ul style="list-style-type: none"> <li>The Desalination Plant Rejects shall be discharged into sea through marine outfall.</li> </ul>

Out of total effluent generation of 7300 KLD, 4706 KLD recycled/reused, 1881.4 KLD Marine discharge, 332.26 KLD Spent to vendors + 380.24 KLD to Desalination plant / RO plant.

The total wastewater generation shall not exceed 6587.4 KLD as mentioned in the EC order dt.08.12.2020. Desalination rejects of 12,000 KLD shall be discharged into sea through dedicated marine outfall location for appropriate dilution as stipulated in the EC order.

## ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to Hazardous waste Incinerator (Diesel - 0.6 KLD) - 9,000 kg/day	--
2.	Attached to 2x16 TPH Coal Fired Boilers (1 No. of 16 TPH standby)	--
3.	Attached to 24 TPH coal fired boiler	--
	Attached to 1x24 TPH coal fired boiler (Attached to 3x8 TPH FBC out of which 1 No. of 8 TPH is standby)	
4.	Attached to 6 TPH Coal Fired Boiler	--
	Attached to 2 x 4 TPH boilers (Standby)	--
5.	Attached to 1x24 TPH coal fired boiler	--
	Attached to 6 TPH Coal Fired Boiler (standby)	
6.	Attached to process vents	--

7.	Attached to 8x1250 KVA, 22x1500 KVA, 4x320 KVA, 1x125 KVA, 1x1000 KVA & 1X500 KVA D.G.Sets	--
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iii) **HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:**

M/s. Divis Laboratories Ltd., Unit - II, Chippada and Annavaram Villages, Annavaram & Bheemunipatnam Mandals, Visakhapatnam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S.No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Method of disposal
<b>Utilisable waste</b>				
1.	Process residue	28.1 of Schedule - I	16.064 TPD	Shall be routed through APEMC so as to dispose to preprocessors / cement plants for co-processing to cement plants. (as utilizable waste) (or) for incineration at site (as incinerable waste) / TSDF Parawada, Visakhapatnam district for landfill (as landfill waste)
2.	Spent carbon	28.3 of Schedule-I	1.699 TPD	
3.	Off specified & Discarded raw materials, chemicals products	28.5 of Schedule-I	100 Kg/day	
<b>Recyclable waste</b>				
4.	Spent solvents	28.6 of Schedule-I	542.9 KLD	Shall be recovered within the premises / Shall be routed through APEMC so as to send to authorized re-processors or recyclers (as utilizable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
5.	Mixed spent solvent	28.6 of Schedule-I		
6.	Spent acids	28.4 of Schedule-I	208.3 KLD	Shall be routed through APEMC so as to send to authorized agencies (as utilizable waste).
7.	Spent catalysts	28.2 of Schedule-I	10,050 kg/month	Shall be routed through APEMC so as to send to supplier for recovery (as recyclable waste).
8.	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	33.1 of Schedule-I	Containers - 6000 Nos/Month Liners - 6000 kg/Month	Shall be routed through APEMC so as to disposed of to outside agencies after detoxification (as recyclable waste).
9.	Used Oil / Waste lubricant	5.1 of Schedule-I	2000 lts/month	Used as lubricant within the premises / Shall be

	oil			routed through APEMC so as to send to authorized recyclers / re-processors (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
<b>Landfillable waste</b>				
10.	Multiple effect evaporation or forced evaporation salts	35.3 of Schedule - I	64.1 TPD	Shall be routed through APEMC so as to dispose to CWMP, Parawada, Visakhapatnam for secured land fill (as landfillable waste)/ sent to preprocessors / cement industries for co-processing (as utilizable waste).
11.	ETP Sludge	35.3 of Schedule - I	2500 kg/day	Shall be routed through APEMC so as to dispose to authorized re processors /recyclers (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste) /TSDf for landfill (as landfill waste).
12.	Process salts	28.1 of Schedule - I	25.847 TPD	Shall be routed through APEMC so as to dispose to authorized re processors /recyclers (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste) /TSDf for landfill (as landfill waste).
13.	Incineration ash	37.2 of Schedule-I	130 kg/day	Shall be routed through APEMC so as to dispose to TSDf for secured land filling (as landfill waste).
14.	Insulation waste and Puff		2 TPD	Shall be routed through APEMC so as to disposed to TSDf for landfill (as landfillable waste) / to pre-processors / cement industries for co-processing (as utilizable waste).

This consent order is valid for manufacturing the following products along with quantities indicated only:

SNo.	Product Name	Proposed Qty. (MTA)
1	DL-NAPROXEN	1000
2	NAPROXEN	1800

3	NAPROXEN (SODIUM)	2000
4	GABAPENTIN	2500
5	IBUPROFEN	10
6	CARBAMAZEPINE	50
7	CARBAMIC ACID	50
8	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	350
9	ATIPADICHLORIDE/ IOHEXOL	350
10	LEVODOPA	250
11	IMPALA WITH BAH & 3-HAP	125
12	MESALAMINE	400
13	SITAGLIPTIN PHOSPHATE & KETOAMIDE	200
14	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	10
15	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL	50
16	LOSARTAN	100
17	VALSARTAN/Sacubital Valsartan	600
18	LAMOTRIGINE	90
19	BETA-CAROTENE (as 100%)	109
20	ASTAXANTHIN (as 100%)	150
21	RALTEGRAVIER	50
22	PREGABALIN	400
23	INTERMEDIATE OF LEVETIRACITAM	5
24	CARBIDOPA	70
25	CAPECITABINE	20
26	ORLISTAT	30
27	SIMVASTATIN	20
28	4-CPPCA	30
29	IRBESARTAN	5
30	RANOLAZINE	10
31	2,4- WING ACTIVE ESTER	1
32	CKE (As 100%)	20
33	LYCOPENE (as 100%)	15
34	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER	5
35	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	5
36	VENLAFAXINE	15
37	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10
38	DCAM	10
39	ASCORBYL PALMITATE	10
40	ALENDRONIC ACID	10
41	MOC-VALINE	2
42	ESOMEPROZOLE	2
43	ABACAVIR	1
44	OLMISARTAN	5
45	R-AMINO BUTANOL	1
46	DTTA SALT	5

47	5-AMINO-2-METHYL BENZENE SULFONAMIDE	1
48	BUPROPION HCL	1
49	Z-L VALINE	1
50	VIGABATRINE	5
51	CANTHAXANTHIN (as 100%)	10
52	BOSENTAN MONOHYDRATE	5
53	SUVOREXANT HCL	10
54	PROPAN-2-YL(2R)-2-{{(R)-({(2R,3R,4R,5R)-4-CHLORO-5-[2,4-DIOXO-3,4-DIHYDRO PYRIMIDIN-1(2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL}METHOXY)(PHENOXY) PHOSPHORYL}AMINO}PROPANOATE	5
55	SUMATRIPTAN	2
56	ETHYLESTER	15
57	DOULTEGRAVIR	2
58	HYDROXY METHYL TRIAZOLINONE (HMT)	7
59	DEXTROMETHORPHAN HBR	2
60	TRIPROLIDINE HCL	5
61	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY-2-METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE	2
62	APOCAROTENOL	2
63	LUTEIN	2
64	2-((1,5-BIS (BENZHYDROXY)-4-OXO -1,4-DIHYDROPYRIDIN-2-YL)METHOXY) ISOINDOLINE-1,3-DIONE	2
65	LACOSAMIDE	25
66	D-11	1
67	ATOVAQUINE	1
68	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID	1
69	DIAL	1
70	4-ISOPROPYL-3- METHYL PHENOL/ IPMP	1
71	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4-OXADIAZOLE	1
72	4-[(5-METHYLPYRIDIN-2-YL)METHOXY]ANILINE DIHYDROCHLORIDE	1
73	(1S)-2-AMINO-1-{3-[3-(BENZYLOXY) PROPOXY]PHENYL}ETHANOL HYDROCHLORIDE	1
74	LEVODOPA ETHYLESTER SUCCINATE	1
75	PHTHALAZINONE	1
76	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE	1
77	ENOXAPARIN SODIUM	1
78	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCO PYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1
79	ALLOGLIPTIN	1
80	MERABAGRAN	1
81	VILDAGLIPTIN	1
82	LINAGLIPTIN	1
83	VILAZODONE HCL	1
84	PIPREQUINE	1
85	SOFOSBUVIR	1
86	4-CHLORO-6-METHOXY-7(3-MORPHOLIN-4-YLPROPOXY) QUINOLINE	1
87	F MOC OSU	1.5

88	TICAGRELOR	10
89	MK-4482 API (Molnupiravir)	300
90	FAVPIRAVIR	200
91	HYDROXY CHLOROQUINE	100
92	REMEDSVIR	100
93	R&D PRODUCTS	100
<b>Total : 11,887.5 TPA or 32.6 TPD</b>		

The total production quantity shall not exceed 11,887.5 TPA or 32.6 TPD as mentioned in the EC order dated 08.12.2020 and CFE order dated 22.01.2021.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30<sup>th</sup> day of November, 2026.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To

M/s. Divis Laboratories Ltd., Unit - II,  
Sy. Nos. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1, 183 and 184 of Chippada Village and Sy. Nos. 1 to 4, 6, 45, 46 & Sy. Nos. 107, 158, 168 to 172 of Chippada and Annavaram Villages,  
Annavaram Mandal & Bheemunipatnam Mandal,  
Visakhapatnam District-531162

Copy to :

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Visakhapatnam** for information and necessary action.

#### SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby

reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
11. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The industry may explore the possibility of tapping the solar energy for their energy requirements.
13. The industry should educate the workers and nearby public of possible accidents and remedial measures.

#### SCHEDULE-B

1. The industry shall handover the original Consent order No. APPCB/VSP/VSP/12368/HO/CFO/2020 dated 10.09.2020 having validity upto 30.11.2021 to the RO, Visakhapatnam after receipt of this order and the same stands cancelled from the date of receipt of this order.
2. The industry not complied with the following Standard operating Procedure (SoP) and Checklist of Minimal Requisite Facilities issued by CPCB for Utilization of Spent Solvents for Recovery of Solvent specified for Solvent Recovery units:
  - i. The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with process vent emission standard of TOC  $\leq$  20 ppm the prescribed standards.
  - ii. Online emission monitoring system for VOC emission should be installed in stack attached to vent of the condenser and online emission data be connected to APPCB Server.
  - iii. Installation of online analyser for TOC at the vent out let in time bound manner

The industry shall submit a representation in this regard to APPCB, duly mentioning the safety concerns / serious explosion issues, as mentioned in the meeting within 7 days. The APPCB will forward the same to CPCB, with a request to resolve the issue.

3. Not submitted risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system. The industry shall conduct and submit Risk studies to be undertaken clearly describing impact within the industry premises and outside the industry premises and emergency response system.

#### WATER POLLUTION:

4. The source of water is river bed of Gosthani River through bore wells / desalination plant. The following is the permitted water consumption:

S. No	Purpose	Quantity (KLD)		
		Fresh	Recycled	Total
1.	Process	1294	0	1294
2.	Washings	500	0	500
3.	Boiler feed	870	1130	2000
4.	Cooling	364	1906	2270
5.	Softener/DM plant/RO Plant	850	0	850
6.	Domestic and Township	1000	0	1000
7.	Others (incinerator scrubbing)	50	0	50
8.	For green belt	1450	1670	3120
	<b>Sub Total</b>	<b>6378</b>	<b>4706</b>	<b>11,084</b>
	<b>Total</b>	<b>11,084</b>		

5. Digital flow meters with totalizers with necessary pipelines shall be provided so as to assess the water used and effluent generation for different purposes and maintain the records of the readings. Also, the industry shall maintain digital magnetic flow meters at guard pond outlets to measure effluents discharge into Sea.

6. The industry shall segregate the effluents into high TDS, high COD, Low TDS and other streams as mentioned in this order. The effluent discharged shall comply with the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1. - 4	pH	6.50 - 8.50
	Temperature at the point of discharge	Shall not exceed more than 5 <sup>0</sup> C above ambient water temperature
	Suspended Solids	100
	Oil and Grease	10.00
	Ammonical nitrogen (as N)	50.0
	Total Kjeldahl Nitrogen (as NH <sub>3</sub> )	100.0
	BOD	75.00
	COD	225.00
	Arsenic (as As)	0.20
	Mercury (as Hg)	0.01

	Lead (as Pb)	0.10
	Cadmium (as Cd)	2.00
	Hexavalent Chromium (as Cr+6)	0.10
	Total chromium (as Cr.)	2.00
	Copper (as Cu)	3.00
	Zinc (As Zn.)	15.00
	Selenium (as Se.)	0.05
	Nickel (as Ni)	5.00
	Cyanide (as CN)	0.1
	Fluoride (as F)	15.0
	Sulphide (as S)	5.00
	Phenoile compounds (as C <sub>6</sub> H <sub>5</sub> OH)	1.00
	Bioassay test	90 percent survival of fish after 96 hours in 100% effluent
	Manganese (as Mn)	2.00
	Iron (as Fe)	3.00
	Vanadium (as V)	0.20
	Nitrate Nitrogen	20.0
	Phosphate	5.0
5.	pH	5.50 - 9.00
	Total Suspended Solids (TSS at 103 - 105 <sup>0</sup> C)	<100.00
	Oil and Grease	10.00
	Biochemical Oxygen Demand (BOD <sub>3</sub> at 27 <sup>0</sup> C)	30.00
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml

7. The effluent discharged shall comply with the tolerance limits as per MoEF notification dated 09.07.2009 prescribed for Pharmaceutical (Manufacturing and Formulation) industry.
8. The industry shall regularly operate Stripper, MEE, ATFD and ETP and the consolidated daily records on the details of effluent generated, quantity of treated, effluents evaporated in the Forced Evaporation system, quantity of condensate generation & characteristics, solid waste generation shall be submitted to the Regional office, Visakhapatnam for every month.
9. The industry shall segregate the effluents into above streams as mentioned in outlets for discharge of effluents.
10. The industry shall regularly monitor the effluent quality before discharge into the sea through guard ponds. The treated effluent shall be discharged into sea, only if it meets the Board's Standards otherwise the effluent shall be pumped back to ETP for further treatment to meet the Board standards.
11. The industry shall maintain necessary arrangements to carry out Bio assay test continuously for treated effluent and shall be conducted as per IS:6582-1971, before the marine discharge immediately.
12. The industry shall regularly monitor bore wells / open wells around 500 Mtrs radius to assess the water quality.
13. Rain water shall not be allowed to mix with either trade or domestic effluents.

- 14.The industry shall maintain hourly meters in addition to separate energy meters to all the units of ETP and incinerator and maintain the energy consumption records.
- 15.The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
- 16.The industry shall comply with the SOPs issued by the APPCB to the Marine Discharge Industries.
- 17.The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office once in every six months.
- 18.The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and other subsequent directions regarding installation of online effluent monitoring systems.

**AIR POLLUTION:**

- 19.The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1*	Particulates	50 mg/Nm <sup>3</sup>
	HCl	50 mg/Nm <sup>3</sup>
	SO <sub>2</sub>	200 mg/Nm <sup>3</sup>
	CO	100 mg/Nm <sup>3</sup>
	Total Organic Carbon	20 mg/Nm <sup>3</sup>
	HF	4 mg/Nm <sup>3</sup>
	NOX	400 mg/Nm <sup>3</sup>
	Hydrocarbons	10 PPM
	Dioxins/Furans	0.1 ng TEQ/Nm <sup>3</sup>
	Metals	
	Cd + Th (and its compounds)	0.05 mg/Nm <sup>3</sup>
	Hg (and its compounds)	0.05 mg/Nm <sup>3</sup>
	Sb + As +Pb + Cr + Co + Cu + Mn + Ni + V (and its compounds)	0.5 mg/Nm <sup>3</sup>
2 to 5	Particulate matter	115.mg/Nm <sup>3</sup>
Process vents	Acid Mist	35 mg/Nm <sup>3</sup>
	NH <sub>3</sub>	15 mg/Nm <sup>3</sup>
	Hcl	35 mg/Nm <sup>3</sup>
	Chlorine	15 mg/Nm <sup>3</sup>

\* The industry shall comply with emission limits for hazardous waste incinerator as per the Notification G.S.R.481 (E), dated 26.06.2008 under the Environment (Protection) Act Rules, 1986.

- 20.The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10 microns) - 100 micro gram/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 microns) - 60 micro gram/ m<sup>3</sup>; SO<sub>2</sub> - 80 micro gram/ m<sup>3</sup>; NO<sub>x</sub> - 80 micro gram/m<sup>3</sup>, Ammonia - 400 micro gram/ m<sup>3</sup> at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

- 21.The industry shall operate three (3) CAAQM stations for monitoring SPM, SO<sub>2</sub>, NO<sub>x</sub>, VOCs, Ammonia with recording facility and connected to PCB website.
- 22.The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- 23.The evaporation losses in solvents shall be controlled by taking suitable measures, which include:
  - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
  - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
  - iii. Closed centrifuges/ANFDs be used due to which solvent losses are reduced drastically.
  - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
  - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
- 24.The industry shall install online stack analyser for 24 TPH boiler in addition to existing 3 stacks i.e., 2 X 24 TPH, 2 X 16 TPH & 1 X 24 TPH boilers, incinerator and same connected to the APPCB website.
- 25.The industry shall operate the two stage scrubbers with online pH meters to scrub process emissions at all emission sources. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board.
- 26.The industry shall take adequate measures to avoid smell nuisance in the surroundings. Industry shall follow the recommendations of the CSIR-NEERI report on odour assessment study after submission of the report.
- 27.The emissions containing Bromine gases shall be routed through water scrubber, caustic scrubber provide in series. The vent of the caustic scrubber shall be dipped into dilute caustic soda lye for effective removal of Bromine in the emissions.

**GENERAL:**

- 28.The industry shall not manufacture new products and not exceeding the consented quantity without CFE /CFO of the Board.
- 29.The drums containing chemicals / solvents / wastes shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit. There shall not be any spillages of chemicals / effluents on ground. In no case the drums shall be stored on the naked open ground.
- 30.The industry shall maintain drum storage yard & drum washing facility with impervious liner.
- 31.The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details (ER-1 Central Excise Returns).

- b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of effluents / hazardous waste.
- 32.The industry shall provide multi gas sensors in production blocks and SRU.
- 33.The industry shall submit AAQ monitoring reports conducted by reputed agencies every month.
- 34.The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.
- 35.The industry shall maintain records on source of intermediates for each product-wise, inventory of solvents and the consolidated records shall be submitted to R.O., Visakhapatnam for every month along with invoice copies of the intermediates outsourced.
- 36.The industry shall evaluate the performance of solvent recovery system regularly for each stream-wise and shall maintain the solvent recovery efficiency more than 95% for every stream.
- 37.The industry shall submit quarterly compliance report for the Standard Operating Procedures of CPCB prescribed for SRP(Captive utilization) along with monitoring reports carried out by NABL accredited or EPA approved Laboratories.
- 38.The industry shall comply with the Regulation of Persistent Organic Pollutants Rules,2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:
- i. Chlordecone,
  - ii. Hexabromobiphenyl,
  - iii.Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
  - iv.Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
  - v. Pentachlorobenzene,
  - vi.Hexabromocyclododecane and
  - vii.Hexachlorobutadine.
- 39.The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.
- 40.The industry shall take all safety measures and provide firefighting equipment in the plant.
- 41.Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
- 42.The industry shall submit copy of mock drill report carried out once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and also to the APPCB.
- 43.System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
- 44.The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.
- 45.The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.
- 46.The industry shall submit half-yearly compliance report for the schedule A, B& C conditions stipulated in CFO & HWA order audited through NABL / MoEF accredited

laboratories.

- 47.The industry shall comply with all the conditions stipulated in the EC order dated 08.12.2020 & CFE (Expansion) order No.196/APPCB/CFE/RO-VSP/HO/2012, dated 22.01.2021.
- 48.Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.

**Special conditions:**

- 49.The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
- 50.The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
- 51.The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and identify major accident hazard chemicals, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
- 52.The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
- 53.The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
- 54.VOC meters with real time data transmission facility through internet of things (IoT) shall be installed near the production blocks and near the chemical storage tanks and link to the servers of APPCB and CPCB, within 3 months.

**SCHEDULE - C**

***[See rule 6(2)]***

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central

Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

**Specific Conditions:**

10. Under no circumstances, the hazardous waste shall be burnt in the boiler.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDF for co-incineration.
13. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
14. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
16. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
17. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
18. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
19. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

**To**

**M/s. Divis Laboratories Ltd., Unit - II,  
Chippada and Annavaram Villages,  
Annavaram Mandal & Bheemunipatnam Mandal,  
Visakhapatnam District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,**  
**Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.**

Website :www.appcb.ap.nic.in

**Memo No. 32/APPCB/CFE/ZO-VSP/HO/2000**

**Dt. 16.09.2019**

Sub: APPCB – Standard operating procedures (SOPs) for monitoring marine outfalls in the State – Issued – Reg.

Ref: Lr. dt. 06.09.2019 received from the JCEE, ZO: Visakhapatnam.

\* \* \*

In the reference cited, the JCEE, ZO: Visakhapatnam has forwarded a proposal to modify the existing procedure of monitoring marine outfall systems being utilized by the industries for discharge of treated effluents into the Bay of Bengal. This was examined.

The approved Standard operating procedures (SOPs) for monitoring marine outfalls in the State are communicated for implementation. The JCEE, ZO: Visakhapatnam is directed to issue necessary directions to the industries to take necessary action as per the SOPs. The JCEE is also directed to take necessary action for effective implementation of SOPs.

Encl: as above.

**CHAIRMAN**

**To**

**The JCEE, Zonal Office: Visakhapatnam**

Copy to

- 1) The Spl. Chief Secretary to Govt., EFS&T Dept., for kind information.
- 2) The Chief Environmental Engineer for information and necessary action.
- 3) Sri B.V. Prasad, JSO, Head Office for information and necessary action.
- 4) The RO: Visakhapatnam for information and necessary action.

**STANDARD OPERATING PROCEDURES (SOPs) FOR MONITORING  
MARINE OUTFALLS IN THE STATE**

The Spl C.S, EFS&T, GoAP, during the review of marine monitoring in the meeting held on 22/08/2019 instructed for strict and **transparent procedure** for the supervision and data collection on marine outfall discharges from the industries and CETPs. Accordingly, this issue was examined at ZO: Visakhapatnam level and a report was submitted to the Head Office. This issue was further examined at Head Office and evolved the following protocol to be followed and recommendations to be implemented for effective monitoring of marine outfall system:

**Additional measures suggested with technological intervention for transparent discharge treated effluents through marine outfalls:**

- i. At present, the marine outfall pipelines within the premises of the industry are laid below the ground level. This is causing a doubt whether there are any by-pass pipelines connecting to marine outfall, below the ground level. In order to overcome above doubts, the existing pipelines shall be laid in a **masonry / RCC open trench** or above ground level within the factory premises up to the boundary. **This shall be completed within 15 days.**
  
- ii. **Scanning and detection of pipelines:**  
  
Pipeline detection techniques may be adopted to check the presence of illegal pipeline / by pass pipelines. If required, a competent agency in this field may be hired to detect the illegal pipelines / by pass pipelines below the ground level.
  
- iii. The existing cameras provided are focusing on flow meter only and the same is connected to CPCB / APPCB websites. The online cameras for guard ponds and entire ETP shall be provided for continuous monitoring of operation of the ETPs, guard ponds and the marine outfall disposal system. The RO: Visakhapatnam / the SEE, ZO: Visakhapatnam shall monitor the marine outfalls continuously through online system. The JCEE, ZO: Visakhapatnam and Environment monitoring cell in the Head Office shall randomly monitor the ETPs and marine outfalls. **The online cameras shall be installed in 30 days.**
  
- iv. The industries have installed tap off points to monitor the parameters of the treated effluents for TOC and COD, online, continuously. In that sampling system some of the industries are collecting the treated effluents into an open trough and monitoring the parameters TOC and COD with the sensors. There is a chance that the effluent being monitored in the trough is diluted with fresh water. This results in change in the readings of the online parameters. Hence, the open trough shall be removed. The sensor / probe shall be installed in the tap of pipeline only to obtain representative values of the parameters. **This activity shall be completed within 30 days.**
  
- v. Visible level indicators shall be provided by the industries at all guard ponds **within one week.**
  
- vi. The existing Mobile laboratory shall be upgraded with the facilities to do random analysis for core parameters viz., pH, COD and TSS in the field itself, **within 30 days.** Sri B. V. Prasad, JSO at Head Office shall take necessary action in this regard.

- vii. The IT cell at Head Office shall ensure to provide adequate capacity (for 15 to 30 days) to store the videos recorded through online cameras **within 15 days.**

viii. **Displaying information in the public domain:**

The analysis reports of the samples collected for marine outfall monitoring shall be kept in the website of APPCB in the public domain.

ix. **Online monitoring tool / App:**

The IT section at Head Office and Environment monitoring cell shall develop an online monitoring tool / dash board / an App to display all the activities mentioned in the SOPs i.e., date, name of the industry, names of the staff in the monitoring team, operation of online digital cameras from the offices of APPCB to know the operational status of ETPs and Marine outfalls, display of analysis reports etc., on a real time basis and also to take out monthly / half yearly reports.

**I. Administrative Protocol:**

**a. Allotment of duties for supervision of marine discharges:**

The JCEE, Zonal office, Visakhapatnam allots duties for each schedule. The team shall consist of the following:

- i. Regular employee (JSO or AEE) shall be in the team in all the days of monitoring / marine discharge.
- ii. In addition to above, out sourcing AEE, Analyst and Field asst., shall be there in all the teams, on all days of monitoring.

**b. Hiring of Vehicles and provision of accessories for sample collection :**

AEE – III, ZO, Visakhapatnam shall co-ordinate for hiring of vehicles and procurement of accessories for sample collection under intimation to the EE, ZO.

**c. Day to day administrative monitoring:**

The SEE shall monitor field activity on day to day basis during schedules. The EE and AEE –III shall compile the data pertaining to each schedule and submit to the JCEE through SEE.

**d. Control of keys of the locks:**

- 2 sets of keys, each shall be in the custody of the SEE and EE, ZO. Remaining sets of keys shall be kept in the custody of JCEE, ZO: Visakhapatnam.

## II. Protocol for Field Supervision of Marine Discharge in the industries / CETPs :

- a. Regular staff shall be the team leader and co-ordinate the activities pertaining to supervision of marine discharge, data collection, compilation of photos, submission of samples at Zonal Laboratory and submit detailed report within 24 hours.
- b. The team leader shall inform / contact EE, ZO or SEE, ZO for any clarification and reporting of any emergency event which needs to be addressed immediately.
- c. The staff (Regular & Outsourcing) shall not be absent to duty without prior approval of the SEE, ZO: Visakhapatnam.
- d. The outsourcing employees allotted duties shall be present at the discharge point throughout the discharge time.
- e. The on duty regular staff shall collect the samples from the guard ponds before starting the discharge and on the 2<sup>nd</sup> day /3<sup>rd</sup> day also, if required.
- f. All the keys with the team shall be deposited in the Zonal office after completion of the marine outfall monitoring duty on the particular day.
- g. The regular staff shall ensure that all the details shall be filled in the sample submission form and shall be forwarded through whatsapp after completion of the discharge and also updated in the on line monitoring tool / App.
- h. The staff carrying out the monitoring shall take the photographs at the following locations before starting the monitoring and in the lunch time and shall forward the same to the SEE and EE of Zonal office through whatsapp / online monitoring tool / App.
  - Guard pond for which the discharge is permitted.
  - Level indicators in the guard pond.
  - While collecting samples from the guard ponds which are filled with treated effluent and ready for next schedule of discharge.
  - Photos of the seal put on the sample cans after sample collection.
  - TOC and COD analyzer with readings.
  - Flow meters ensuring visibility of the totalizer reading in the flow meter
  - Aerial photograph of ETP and guard ponds by drones.
- i. The photographs shall be taken for the following after completing the discharge into marine outfall.
  - Level indicators in the guard pond.
  - All the seals for inlets of the guard ponds and marine pipe line after closing the discharge.

The photos of level indicator shall be taken on the 2<sup>nd</sup> and 3<sup>rd</sup> day also, if applicable, as mentioned above.

### III. Protocol for sample collection and Analysis :

- a. The samples from the guard ponds and the ETP outlet shall be collected by the regular staff only on all days of the schedule.
- b. The collected samples shall be sealed. The responsibility of safe custody of the samples collected is on the regular officer on duty till their submission to Zonal laboratory. The sealed samples shall be kept in the Refrigerator provided at the Zonal Laboratory.
- c. Samples along with required data sheet duly filled in shall be handed over by the regular staff to the JSO – I, Zonal Laboratory: Visakhapatnam.
- d. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure coding of samples and allotment coded samples to the analyst.
- e. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure that the core parameters i.e. pH, COD, and TSS are analysed and reports are submitted to JCEE, ZO, Visakhapatnam immediately. The analysis of the other parameters of CFO orders shall be completed and report shall be submitted within 5 days.
- f. The JSO – I, Zonal Laboratory: Visakhapatnam shall submit the graphical presentation of sample analysis reports at the time of submission of analysis reports.
- g. Sri B.V. Prasad, JSO at Head Office shall take necessary steps to upgrade the existing mobile laboratory to install TOC analyzer **within 30 days**.
- h. Mobile lab services may be arranged so that samples are analysed and report is generated on the spot. **[Sri B.V. Prasad to prepare action plan in a week]**

### IV. Initiation of follow up action :

The AEE – III shall initiate file proceedings for taking up follow up action on the issues highlighted in the schedule, prepare Monthly reports and comparative graphical presentation of the data received from the Laboratory, by 5<sup>th</sup> of every successive month.

### V. Calibration of online equipment:

The Zonal office shall depute special teams for inspection and verification of Online Continuous Effluent Monitoring Systems (OCEMS) once in a month for all the industries for calibration.

### VI. Random Checks:

The ZO shall depute senior officers to carryout surprise inspections for verification and collection of samples to cross check the veracity of samples being collected by the teams.

- VII. National Institute of Oceanography (NIO)** shall be hired for monthly Coastal monitoring. The SOPs evaluated by the Board may be audited by a team consists of professor from Andhra University, Department of Oceanography and a representative from NIO, periodically to know the effectiveness of SOPs implementation. The JCEE, ZO: Visakhapatnam shall take necessary action in this regard.
- VIII.** Industries shall display the data of marine outfall i.e., quantity of treated effluent discharged through marine outfall, pH, suspended solids (SS) and COD values on a board installed beside the main gate.

The JCEE, ZO: Visakhapatnam shall maintain the photographs of existing ETPs, marine outfalls, Flow meters within the premises of the industries. Photographs of ETPs, marine outfalls, Flow meters shall be taken after completion of above mentioned modifications.

Any deviation from the above protocol will be viewed seriously. The JCEE, ZO: Visakhapatnam shall initiate necessary action in the matter against defaulting staff. The JCEE, ZO: Visakhapatnam is overall in charge for the above monitoring activity.

**CHAIRMAN**